

to reduce the consumption of wood and to use alternative materials which are available in the market.

#### Flaws in Education System

545. SHRI BANWARI LAL PUROHIT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the press newsitem captioned "Flaws in education system discovered" as reported in the Hindustan Times dated June 8, 1996;

(b) if so, the details and facts thereof;

(c) whether the Government propose to bring amendment in the education policy to make it effective and job oriented; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) Yes, Sir.

(b) The Report, inter alia, refers to the drop-out rates, resources and issue of quality.

(c) and (d). The National Policy on Education (NPE), 1986 and its Programme of Action (POA) were up-dated and placed before the Parliament in 1992. As of now, the emphasis would be on toning up implementation and stepping up resources for education so that there is a better linkage between education and the world of work and improvement of access, retention and quality at all stages of education, particularly elementary education.

[Translation]

#### Setting up of Bhasha Ayog

546. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have taken a decision to set up "Sanskrit Aur Pracheen Bhasha Ayog";

(b) if so, the details thereof and the progress made in this regard;

(c) the details of Chaturvedi Report in this regard;

(d) by when the said Ayog will start functioning; and

(e) the reasons for delay, if any, in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c). The main recommendations of the Chaturvedi Committee Report was to set up a

Sanskrit and Classical Languages Commission through an Act of Parliament, as a national apex body for development of Sanskrit and Classical languages.

(d) No time frame has been fixed for this purpose.

(e) Does not arise.

[English]

#### Management of Water Resources

547. DR. ARUN KUMAR SARMA : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government propose institutional innovations in the management of water resources in the country to make the provision and maintenance of irrigation services much more responsive to the farmer interests; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). Irrigation being a state subject, operation and maintenance of irrigation systems is carried out by the State Governments. Recognising the impact of management turnover on irrigation efficiency, the National Water Policy (1987) emphasises farmers involvement in irrigation management. Government of India has been promoting farmers participation in irrigation management through its centrally sponsored Command Area Development programme and various externally aided irrigation management programmes.

[Translation]

#### Inter-State Water Dispute

548. SHRI JAI PRAKASH AGARWAL : Will the Minister of WATER RESOURCES be pleased to state.

(a) the present position of inter-State water disputes among Delhi, Punjab, Haryana and Rajasthan;

(b) the reasons for delay in resolving these disputes;

(c) the details of the outcome of the meetings of Chief Ministers/senior officials of these States, held during the last three years; and

(d) the steps taken or proposed to be taken by the Union Government to resolve these disputes amicably?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (d). The inter-State dispute regarding surplus Ravi-Beas waters was referred to a Tribunal constituted by the Central

Government under the Inter-State Water Disputes Act, 1956. The Tribunal gave an interim report on 30.1.87 on which States of Punjab, Haryana and Rajasthan and the Central Government had sought explanation and guidance on certain points from the Tribunal. Meanwhile one of the members of the Tribunal resigned and the vacancy could not be filled up due to one reason or the other. Government has taken action for filling up the vacancy so that report of the Tribunal could be finalised.

Inter-State water related issues between the States of Punjab, Haryana and Rajasthan were discussed between the Chief Ministers of Punjab, Haryana and Rajasthan in the meetings convened by the Minister (WR and PA) in July and August 1992. Some broad decisions were taken on various inter-State Water related issues. Regarding sharing of Ravi-Beas Waters, it was decided that it shall continue to be Governed by the provisions of the 1981 agreement. As per suggestion of the Chief Ministers, a draft agreement was formulated by Ministry of Water Resources to which the decisions were to be annexed. Further meetings at Chief Ministers/Senior officers level to discuss and finalise the draft agreement could not be held due to one reason or the other. The Ministry of Water Resources is making all efforts to resolve issues amicably by arranging further inter-State meetings

[English]

#### Funds for Towns

549. SHRI SOUMYA RANJAN : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state :

(a) the state-wise funds made available to the various States for the development of towns during the last three years and the plan heads under which the said amount was provided;

(b) the amount proposed to be made available under the above heads to the various States by Union Government during the year 1996-97;

(c) whether inadequate amount was provided to Orissa under this head, and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U VENKATESWARLU) : (a) Under the Centrally Sponsored Schemes of Integrated Development of Small and Medium Towns (IDSMT) and Infrastructural Development in Mega Cities, Central assistance is provided to various States for the development of

towns/cities. The plan heads under which Central assistance is provided are :

Scheme	Plan Heads
IDSMT	3601, 3602, 7601 (Charged), 7602
Mega City Scheme	2217, 3601

Statewise details of Central Assistance released under the IDSMT Scheme during the last 3 years (1993-96) are given in the attached statement.

Under the Mega City Scheme, Central grants were released for the selected cities during the last three years (1993-96) as follows :

Name of City/State	Rs. in Crores.
Bombay (Maharashtra)	54.28
Calcutta (West Bengal)	54.28
Madras (Tamil Nadu)	43.28
Hyderabad (Andhra Pradesh)	41.78
Bangalore (Karnataka)	35.28

(b) The amount to be made available to the various State under the two schemes, viz., IDSMT and Mega City Scheme during 1996-97 will depend upon several factors including the receipt of utilisation certificates for funds released earlier from the State Governments, availability of State share as required under the scheme guidelines, progress reports on implementation of sanctioned projects conforming to the approved guidelines, etc. It is not possible to indicate the releases proposed for various States during 1996-97 at this stage.

(c) The Mega City Scheme is applicable to cities with more than four million population as per 1991 census. Since Orissa does not have any such city, this scheme is not applicable to Orissa. Under the IDSMT Scheme adequate amounts have been provided to Orissa and the State has been one of the major beneficiaries under the Scheme

(d) Does not arise.

#### STATEMENT

Central Assistance Under IDSMT Scheme Released to various States during the last three years (1993-96)

S No	State/UT	Rs in lakhs
1	2	3
1.	Andhra Pradesh	830 00
2.	Arunachal Pradesh	51 00
3	Assam	85 00
4.	Bihar	166 00
5.	Goa	36 00